

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S EARTHCON INFRACON PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>EARTHCON INFRACON PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate debtor	19 <sup>th</sup> February 2015
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN :U70100DL2015PTC276925</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>REGD. OFFICE:</b> T-17, DDA Flats, Sector 7, Jasola Vihar, New Delhi – 110025 <b>ALSO AT:</b> B-11, Sector 1, Noida, Gautambudh Nagar, Uttar Pradesh-201309
6.	Insolvency Commencement date in respect of corporate debtor	23 <sup>th</sup> August 2019 ( Date of Receipt of Order 24 <sup>th</sup> August 2019)
7.	Estimated Date of closure of insolvency resolution process	19 <sup>th</sup> February 2020 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	<b>Rukhsana Choudhury</b> Regn. No -IBBI/IPA-002/IP-N00761/2018-19/12374
9.	Address and Email of the Interim Resolution Professional as registered with the Board	1080/1 Mehrauli, New Delhi – 110030. Email:- <a href="mailto:rukhsanac@gmail.com">rukhsanac@gmail.com</a>
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	1080/1 Mehrauli, 3 <sup>rd</sup> floor, New Delhi-110030 Email:- <a href="mailto:cirp.earthcon@gmail.com">cirp.earthcon@gmail.com</a>
11.	Last Date of Submission of Claims	07 <sup>th</sup> September 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> (b) At the address mentioned at Column No.10

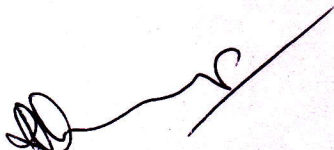
**Notice** is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Earthcon Infracon Private Limited** on 23rd August 2019.

The creditors of **Earthcon Infracon Private Limited** are hereby called upon to submit their claims with proof, on or before **07<sup>th</sup> September 2019** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class ( Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



**Rukhsana Choudhury**  
**Interim Resolution Professional**  
**For Earthcon Infracon Private Limited**

Place: New Delhi

Date: 24<sup>th</sup> August 2019

**RUKHSANA CHOUDHURY**  
**INSOLVENCY PROFESSIONAL**  
**ISMIPA-002/F-1807/12018-2019/12374**